

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:2349
ANSWERED ON:08.12.2014
REGULATED AGENT FOR CHENNAI AIRPORT
Ramachandran Shri Krishnan Narayanasamy

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Chennai Airport does not have a Regulated Agent (RA) and if so, the details thereof;
- (b) whether the Airports Authority of India proposes to apply for RA at Chennai Airport;
- (c) if so, the details and the present status thereof along with the private agencies applied for appointment as RA at this airport; and
- (d) the modalities, guidelines and norms chalked out by the Government for the appointment of RA at various airports of the country?

Answer

Minister of State in the Ministry of CIVIL AVIATION (Dr. Mahesh Sharma)

(a): Yes, Madam. Chennai Airport does not have a Regulated Agent (RA).

(b) & (c): Yes, Madam. Airports Authority of India (AAI) has applied to Bureau of Civil Aviation Security (BCAS) for appointment as a Regulated Agent at Chennai Airport on 19.9.2014. M/s Bhadra International India Limited (BIIL), which is an authorized Ground handling agent appointed by AAI has also applied to BCAS for obtaining RA status. The scrutiny of application by BCAS is at verification stage.

(d): Bureau of Civil Aviation Security has evolved the modalities for registration of RA which is notified in the Gazette of India vide S.O. 2578 dated 13.9.2001, under which the applications complete in all respects, as per the prescribed guidelines are submitted to the concerned Regional Deputy Commissioner of Security, BCAS, who shall constitute an inspection team to examine the adequacy of infrastructure and security facilities. After completion of due procedure of background check of the firm from local police and security agencies, the Commissioner may issue Registration Certificate and Security Clearance/rejection on receipt of all reports.